

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 5417 of 2019

Ashok Kumar & Ors.

...Petitioners

-V e r s u s-

The State of Jharkhand & Ors.

...Respondents

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners :- None

For State :- Mr. Mithilesh Singh, G.A.-IV

For Union of India :- Mr. Sumeet Prakash, Advocate

07/14.09.2020

The present case is taken up through video conferencing.

No one appears on behalf of the petitioners whereas learned counsel for the respondent-State of Jharkhand and the respondent-Union of India, are present.

Despite order dated 20.08.2020, neither the defects including the payment of deficit court fee have been removed nor any application has been filed on behalf of the petitioners for ignoring the same.

Put up this case under the appropriate heading after removal of the defects.

(Rajesh Shankar, J.)

Ritesh